

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 92/MP/2021

- Subject** : Petition by Essar Power Transmission Company Ltd. under Section 79(1)(c) and (d) of the Electricity Act, 2003 in terms of the direction issued pursuant to the 2nd Meeting of Validation Committee for the Application Period from 1.7.2020 to 30.9.2020 for implementation of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 alongwith IA for interim relief for payment of provisional tariff for the Stage-1 assets from the PoC pool from July, 2020 with interest.
- Petitioner** : Essar Power Transmission Company Ltd (EPTCL)
- Respondents** : Power Grid Corporation of India Limited (PGCIL) and Ors.
- Date of Hearing** : 12.1.2023
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Parties Present** : Shri Alok Shankar, Advocate, EPTCL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Ms. Soumya Singh, Advocate, CTUIL
Shri Manoj Dubey, Advocate, MPPMCL
Shri Aditya Das Pradesh, WRLDC/POSOCO
Ms. S. Usha, WRLDC
Shri Manoj Dubey, Advocate, MPPMCL
Shri Anindya Khare, MPPMCL

Record of Proceeding

Case was called out for virtual hearing.



2. The Petitioner filed the present petition for tariff of LILO of 400 kV S/C Vidhyachal-Korba Transmission Line at Mahan and Gandhar Hazira Line, both being the licensed transmission assets of EPTCL, as their tariff was excluded from PoC Pool in terms of the direction issued pursuant to the 2nd Meeting of Validation Committee for the Application Period from 1st July, 2020 to 30th September, 2020 for implementation of the 2010 Sharing Regulations.

3. Referring to the Commission's order dated 1.6.2022 in I.A. No. 4 of 2022, learned counsel for the Petitioner submitted that the Petitioner is entitled to recover tariff in terms of the order dated 21.1.2020 in Petition No. 132/MP/2018 till disconnection of LILO i.e. 17.6.2022, from Essar Power M.P. Limited (EPMPL). He further submitted that unrecovered amount, if any, shall be recovered by the Petitioner from the generating station EPMPL.

4. Learned counsel for the Petitioner also submitted that even for complying with the Commission's order dated 1.6.2022 in IA No. 4 of 2022 in the present petition, tariff of Stage-I LILO portion from Gandhar-Hazira line is required to be separated in terms of Commission's order dated 21.1.2020 in Petition No. 132/MP/2018. Learned counsel submitted that tariff/provisional tariff is required to be determined by the Commission for LILO portion for 2013-14 in the present petition.

5. Learned counsel for CTUIL submitted that tariff of the LILO portion in the present case may be determined on submission of requisite information as per the tariff regulations. She further submitted that system studies have already been done and placed on record by the CTUIL.

6. Learned counsel for the Petitioner urged the Commission to grant it 15 days time to file additional information.

7. After hearing the parties, the Commission directed the Petitioner to submit additional information on affidavit with advance copy to the Respondents by 14.2.2023 and the Respondents may file their reply, if any, by 2.3.2023. The Commission further directed the parties to comply with the directions within the timelines specified and observed that no extension of time shall be granted.

8. The matter shall be listed for further hearing on 28.3.2023.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)



